

एम ओ पी तथा स्वदेशी डी ए पी के प्रति टन पर 1000 रु कि विशेष रियायत तथा एस कम्पलेसों पर अनुपतिक रियायत सरकार द्वारा दी जा रही है।

(ग) और (ड) इस संबंध में इस विभाग को मध्य प्रदेश सरकार से कोई सुझाव नहीं हुआ है।

**Appointment made in Kendriya  
Vidyalayas in North-East**

657. SHRI PARAG CHALIHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is fact that Kendriya Vidyalayas and Regional Offices of KVS located in North-East Region in general and Assam in particular have majority of their employees from outside the Region/State despite the fact that all Recruitment to posts lower than the PGTs are to be made locally as per KVS own recruitment rules;

(b) if so, whether Government have formulated any proposals/action plan to give the people of the said Region/State its due; and

(c) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE (KUMARI SELJA): (a) to (c) In Kendriya Vidyalaya Sangathan (KVS) recruitments to non-teaching posts of Upper Division Clerks, Lower Division Clerks and equivalent grades and teaching posts in the grades of Primary Teachers, Trained Graduate Teachers, Physical Education Teacher, Socially useful productive work Drawing/Music Teachers and Librarians are made on a regional basis. There is no restriction for applying/selection of candidates living outside the region/State where Kendriya Vidyalayas are located.

For Group 'D' posts, selection is made by the respective principals from the local

Employment Exchange where the Vidyalayas are located.

KVS takes adequate measures to provide publicity in all the States of North Eastern Region to enable the residents of North Eastern Region to apply for selections for various posts in Kendriya Vidyalayas of North-East Region. There is no discrimination whatsoever in any recruitment against persons of any region.

**Fourth World Conference on Women in  
Beijing**

658. SHRIMATI VEENA VERMA:

SHRI SUSHILKUMAR

SAMBHAJIRAO SHINDE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Indian delegation to the Fourth World Conference on Women at Beijing was successful in obtaining a commitment of the World body (i) towards poverty alleviation and eradication and all forms of violence against women including terrorism, as also (ii) to the rights of the girl child including her right to inheritance; and

(b) if so, what were the precise proposals made by the Indian delegation on these issues and what consensus was obtained in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT (KUMARI VIMLA VERMA): (a) and (b) The platform For Action including the Beijing Declaration has emerged as the consensus document adopted by the Fourth World Conference on Women with a commitment from Member Countries for the advancement of Women as laid down in Nairobi Forward Looking Strategies.

The official delegation of the Country played a very constructive and critical role. It participated actively and provided

appropriate inputs and interventions in Older to facilitate the achievement of consensus on the critical areas of concern keeping the interest of the Country in view. The details of the consensus reached on the issues are given in the statement.

### Statement

#### Poverty Alleviation and Eradication

- (i) Promote women's economic self-reliance and increase their access to quality education and health services.
- (ii) Aim for a target of 50 per cent reduction in populations living in extreme poverty by the year 2000.
- (iii) Provide poor & rural women with equal access to productive resources, including legal access to land, provision of credit and extension services.

#### Violence Against Women

- (i) Recognize violence against women as a violation of women's human rights.
- (ii) Address the root causes of violence against women by underlining its links to male power and control and to study it as an issue of gender inequality and human right. To adopt measures by the Government to promote community education including legal and social education. To develop educational materials in this regard.
- (iii) Adopt special measures to eliminate trafficking in women and to eradicate violence against those who are vulnerable (e.g. women with disabilities and migrant workers.)
- (iv) Call upon the international community to condemn and act against all forms and manifestations terrorism.

- (v) Provide basic support services to women who are displaced from their place of origin as a result of terrorism, violence, drug trafficking or other reasons linked to violence situations.

#### Right of the Girl Child including her right to inheritance.

- (i) Reinforce commitments made in the Convention on the Rights of the Child.
- (ii) Prevent discrimination against the girl-child.
- (iii) Promote, through appropriate policies, nurturance and support for the well-being of the girl-child.
- (iv) Secure equal rights for the girl-child including equal inheritance rights for girl-children and women.

#### Rising Price of Fertilizers

659. SHRI JOY NADUKKARA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it has come to the notice of Government that the farmers in India are facing a serious problem of hike in the prices of fertilizers as a result of which the cost of cultivation has boosted like any thing;

(b) whether Government are also aware that a conference of the Agricultural Department of the Southern States held at Bangalore on November 14 and attended by the Agricultural Ministers of Kerala, Karnataka & Andhra Pradesh has demanded a hike in the subsidy on fertilizers; and

(c) if so, whether Government plans to increase the present subsidy given to fertilizers in tune with the hike in the price of the fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) Urea is